

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 03.12.2009

Meeting No. 31/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 03.12.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K. Ojha,	AD	MSME
3.	Sh. T.M. Skaria	DDG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	651	M/S. Vishal Export Overseas Ltd.	M.No. 31/AM10 DT. 03.12.2009	Status: Deferred
	HQ File :01/85/40/004/AM00/DES.VI		Lic.No/Date:081001202 dt. 25.11.1998	
	The case was considered by the committee as per agenda. The firm vide their e-mail dated 02.12.2009 have requested to postpone the date of PH and requested to grant another date for PH after 12.01.2010. The Committee, therefore decided to grant PH on 14.01.2010. To be re-listed on 14.01.2010.			

2	652	M/S. VSL Agro Tech Pvt. Ltd., Sandur	M.No. 31/AM10 DT. 03.12.2009	Status: Deferred
	HQ File :01/85/050/0271/AM09	RLA File :07/24/40/00602/AM09	Lic.No/Date:0710063330 dt. 27.02.2009	
	The case was considered by the committee as per agenda. It was noted that the comments from Horticulture Department of ICAR are awaited. The committee therefore, decided to defer the case. To be re-listed on 31.12.2009.			

3	653	M/S. Shree Renuka Sugars Ltd., Belgaum	M.No. 31/AM10 DT. 03.12.2009	Status: Rejected
	HQ File :01/85/050/00241/AM09/ 01/85/50/00178/AM09 & 01/85/50/00179/AM09	Lic.No/Date:07100662373 dt. 13.01.2009, 0710060331 & 0710060332 both dt. 10.10.2008		
	Reference from RA Bangalore for review of NC decision.			
	The case was considered by the committee as per agenda. It was noted that SION for White Sugar exists at Sl. No. E-52 and committee had ratified the case as per SION in Meeting No. 6 dt. 04.06.2009 & Meeting No. 36 dt. 05.02.2009 . RA, Bangalore has stated that Sucrose content of imported raw sugar may not be as per specifications prescribed in SION and therefore NC decision may be reviewed. Committee noted that request ultimately amounts to review of SION, for which applicant needs to follow the prescribed procedure of filing application in ANF 4-B through the concerned Council along with industry data etc. Committee accordingly rejected the case.			

4	654	M/S. Kashmir Apiaries Exports, Ludhiana	M.No. 31/AM10 DT. 03.12.2009	Status: Rejected
	HQ File :01/85/162/372/AM09	RLA File :	Lic.No/Date:3010059195 15.12.2008	
	The case was considered by the committee as per agenda. Committee noted that the applicant has not indicated the type of Wax to be imported. In any case, the import item is not a direct input for production of Bees Wax. Further, ITC Code given in application for both import and export items is same. Committee is therefore not able to fix input output norms and rejected the case.			
	RA to take consequential action as per policy/procedure.			

5	655	M/S. PANAMA PETROCHEM LTD.	M.No. 31/AM10 DT. 03.12.2009	Status: Transferred
	Case No.:3/31/85-ALC3/2009			
	HQ File :01/85/050/00166/AM10/	RLA File :03/95/040/00461/AM10/	Lic.No/Date:0310547535 25.11.2009	
	The case was considered by the committee as per agenda. It was noted that the export product is covered under Chapter 27 of ITC(HS) Code which is dealt by NC-IV. The committee, therefore, decided to transfer the case to NC-IV.			

6	656 Case No.:1/31/85-ALC3/2009	M/S. UB GLOBAL(A DIV.OF UNITED BREWERIES (HOLDINGS) LTD	M.No. 31/AM10 DT. 03.12.2009	Status: Deferred.
	HQ File :01/85/050/00164/AM10/	RLA File :07/21/040/00740/AM10/	Lic.No/Date:0710068400 19.11.2009	
	The case was considered by the committee as per agenda. Committee decided to link the previous case of Firm and also to ask the applicant firm to provide technical specification of import item alongwith product catalogue. To be re-listed on 31.12.2009.			

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657 Case No.:3/24/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 31/AM10 DT. 03.12.2009	Status: Approved.
HQ File :01/85/050/00129/AM10/	RLA File :02/24/040/00131/AM10/	Lic.No/Date:0210132076 01.10.2009	
The case was considered by the committee as per agenda. It was noted that Committee had decided similar case of the applicant Firm in NC meeting No. 30 held on dt. 26.11.2009 . On the same basis, the Committee decided to approve the case as under :-			
Export item	Qty	Import item	Qty
Tea :17,50,000 Nos. Tea Bags with Tags in 17,50,000 Nos. Aluminium Foil Laminates packed in 35,000 N0s. Cartons.	3500.000KG	1. Tea 2. Filter Paper 12.3GSM <u>±</u> 10% width 103mm 3. Aluminium Foil Laminate (in Roll form). 4. Tags 5. Tea Bags Carton 6. BOPP 20micron width 220mm 7. Corrugated Fluted Carton (CFC)	3500.000 KG 353.540 KG 1750000.000Nos. 1750000.000Nos. 35000.000Nos. 95.450 KG 4419.000 Nos.
RLA to take consequential action as per policy/procedure			

8	658 Case No.:2/9/85-ALC3/2005	M/S. DEVI FISHERIES LIMITED	M.No. 31/AM10 DT. 03.12.2009	Status: Deferred.
	HQ File :01/85/050/00352/AM05/	RLA File :26/80/040/00016/AM05/	Lic.No/Date:2610004560 02.03.2005	
	The case was considered by the committee as per agenda. The Committee decided to remind MPEDA to expedite the comments. To be re-listed 31.12.2009.			

9	659 Case No.:2/31/85-ALC3/2009	M/S. UB GLOBAL(A DIV.OF UNITED BREWERIES (HOLDINGS) LTD	M.No. 31/AM10 DT. 03.12.2009	Status: Deferred.
	HQ File :01/85/050/00165/AM10/	RLA File :07/21/040/00745/AM10/	Lic.No/Date:0710068401 19.11.2009	
	The case was considered by the committee as per agenda. Committee decided to link the previous case of Firm and also to ask the applicant firm to provide technical specification of import item alongwith product catalogue. To be re-listed on 31.12.2009.			

10	660 Case No.:29/38/82-ALC1/2006	M/S. MURTUZA EXPORTS,	M.No. 31/AM10 DT. 03.12.2009	Status: Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	
	The case was considered by the committee as per agenda. Committee decided to seek comments from Director, (Chemical), MSME. To be re-listed on 17.12.2009.			

11	661 Case No.:925/24/83-ALC1/2007		M/S. LACTOSE (INDIA) LTD.,	M.No. 31/AM10 DT. 03.12.2009	Status: Approved							
	HQ File :01/83/050/00939/AM08/		RLA File :03/95/040/00326/AM08/	Lic.No/Date:0310438277 06.08.2007								
	The case was considered by the committee as per agenda. It was noted that Committee had approved similar case of the Firm in meeting No. 10/AM 10 dated 09.07.2009 with 1 % wastage.. In this case also Committee approved the licence on the same basis, as under:-											
	<table><tr><th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr><tr><td>Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP</td><td>200MT</td><td>Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade</td><td>202MT</td></tr></table>		Export item	Qty.	Import item	Qty.	Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP	200MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	202MT	RLA to take consequential action as per policy/procedure	
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Lactose Monohydrate BP/ Lactose BP / Lactose USP/ Lactose EP	200MT	Edible Lactose/Refined Edible Grade Lactose/Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	202MT									

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